



LEGISLATIVE ASSEMBLY OF GOA

**The Goa Mundkars (Protection
from Eviction) (Amendment)
Bill, 1990**

(Bill No. 8 of 1990)

(To be introduced in the Legislative Assembly of Goa)

**GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
JULY, 1990**

The Goa Mundkars (Protection from Eviction)
(Amendment) Bill, 1990.

(Bill No. 8 of 1990)

A
BILL

*further to amend the Goa, Daman and Diu Mundkars
(Protection from Eviction) Act, 1975.*

Be it enacted by the Legislative Assembly of Goa
in the Forty-first Year of the Republic of India as
follows: —

1. *Short title and commencement.* — (1) This Act
may be called the Goa Mundkars (Protection from
Eviction) (Amendment) Act, 1990.

(2) It shall come into force at once.

2. *Amendment of section 29.* — In sub-section (7)
of section 29 of the Goa, Daman and Diu Mundkars
(Protection from Eviction) Act, 1975 (Act 1 of
1976), the words "and also in the local newspapers"
shall be omitted.

Statement of Objects and Reasons

In terms of sub-section (7) of section 29 of the Goa, Daman and Diu Mundkars (Protection from Eviction) Act, 1975, the order of the Mamlatdar under section 29 (6) regarding registering of the Mundkar or rejecting the application, besides being served on the interested persons and published in the notice boards of the office of the village concerned, is also required to be published in the local newspapers which entails huge expenditure as the order under section 29(6) is normally quite lengthy.

It is, therefore, proposed to dispense with the requirement of publication of the said order in the local newspapers.

This Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

Panaji
June 29, 1990

DR. KASHINATH G. JALMI
Minister for Revenue

Assembly Hall
Panaji
July 3, 1990

M. M. NAIK
Secretary to the Legislative
Assembly of Goa

(Annexure to Bill No. 8 of 1990)

**The Goa Mundkars (Protection from Eviction)
(Amendment) Bill, 1990**

**The Goa, Daman and Diu Mundkars (Protection from Eviction)
Act, 1975
(Act 1 of 1976)**

29(7) The Order of the Mamlatdar under Sub-served on the interested persons and shall also be published in the notice boards of the village office of the village in which the dwelling house is situated and also in the local news papers.

Assembly Hall,
Panaji,
3rd July, 1990.

M. M. NAIK
Secretary to the Legislative
Assembly of Goa